

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 107
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd.	...	Applicant / Petitioner
Vs		
Sunar Jewels Pvt. Ltd.	...	Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 15.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Financial Creditor	Mr. Mayank Punia, Adv.
For the Respondent	Mr. Vivek Kishore, Adv.

ORDER

On 04.12.2018 counsel for respondent had undertaken to file reply within two weeks with a copy in advance to the counsel for the petitioner. A period of more than five weeks has gone by and no reply has been filed. In this time bound process of Corporate Insolvency Resolution such a delay is not permissible. Accordingly, we saddle the respondent with cost of Rs. 20,000/- which may be deposited with the Prime Minister Relief Fund and the reply be filed within ten days with a copy in advance to the counsel for the petitioner.

It is also pertinent to mention that order dated 23.10.2018 has been complied with and form 2 complete in all respect has been placed on record.



Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 13.02.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

15.01.2019
Ritu Sharma